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CENTRAL ADMINISTRATIVE TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI.

ORIGINAL APPLICATION NO. 2257/95

Wednesday, this the 1st day of September, 1999.

Coram: Hon'ble Shri Justice R.G.Vaidyanatha, Vice-Chairman,
Hon'ble Shri J.L.Negi, Member(A).

Bhopal Singh,
G-71, Kingsway Camp,
Dhaka Colony,
Delhi.

... Applicant.

Vs,

1. Government of National Capital Territory, through Chief Secretary,
5- Alipur Road,
Delhi.
2. The Dy. Commissioner,
Tis Hazari Courts,
Delhi.
3. Shri Sukhpal Singh,
attached in the office of
Shri Sahib Singh Verma,
Education & Development Minister,
Govt. of N.C.T., Old Secretariat,
Delhi.

... Respondents.

(By Advocate Mr.K.K.Singh for
Mr.Raj Singh).

O R D E R (ORAL)

(Per Shri Justice R.G.Vaidyanatha, Vice-Chairman)

This case is called out for final hearing. None appeared on behalf of the applicant. We have heard the counsel for the respondents and perused the materials on record.

2. The grievance of the applicant is that he has not been regularised inspite of number of orders of the Tribunal passed previously. It appears, the applicant is working as a Driver on a casual basis. There are earlier orders of this Tribunal that the respondents should consider the case of the applicant for regular appointment. The

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respondents have stated that the DPC considered the case of the applicant and did not find him suitable. The official respondents have appointed R-3 as a Driver. Under these circumstances, no relief can be given to the applicant. However, as and when next vacancy is advertised, it is open to the applicant to apply for the same and in such case the respondents should consider the case of the applicant as per rules.

3. For the above reasons, the application is dismissed subject to the above observations. No costs.

J.L.Negi
(J.L.NEGI)
MEMBER (A)

R.G.Vaidyanatha
(R.G.VAIDYANATHA)
VICE-CHAIRMAN

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